



2026:AHC:15324

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 706 of 2026

Jagvarta Devi

.....Petitioner(s)

Versus

The Secretary Ministry Of Defence Government Of
India And Another

.....Respondent(s)

Counsel for Petitioner(s)	: Mohd. Samiuzzaman Khan, Seema Srivastava
Counsel for Respondent(s)	: A.S.G.I., Manu Vardhana

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri M.S. Khan, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the respondents.
2. The grievance of the writ petitioner that he is to be accorded compassionate appointment for a suitable post in Railways.
3. A preliminary objection has been raised by learned counsel for the respondents on the ground that the present writ petition may not maintainable for the simple reason that the writ petitioner has an alternate and efficacious remedy for approaching the Central Administrative Tribunal while filing an Original Application under Section 19 of Administrative Tribunal Act, 1985. He seeks to rely upon the decision of the Hon'ble Apex Court in **L. Chandra Kumar Vs. Union of India : AIR 1997 Supreme Court 1125**.
4. Sri M.S. Khan, learned counsel for the writ petitioner could not dispute the said legal position, however, according to him a direction be issued to the Tribunal to decide the original application which would be preferred by the writ petitioner with most expedition.
5. Accordingly, interference is declined, the present writ petition stands **disposed of** leaving it open petitioner to take recourse to the provisions contained under Section 19 of the Administrative Tribunal Act, 1985 while preferring an Original Application before the Tribunal having jurisdiction over the matter.

January 21, 2026

Rajesh

(Vikas Budhwar,J.)